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Government of India
Ministry of Finance
(Department of Revenue)

Notification No. 92/ 2014-Customs (N.T.)

New Delhi, 26th September, 2014

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Joint Commissioner or Additional Commissioner of Customs, (Import), Air Cargo Complex, Sahar, Andheri (E), Mumbai to act as a Common Adjudicating Authority to exercise the powers and discharge the duties conferred or imposed on-

- (i) the Joint Commissioner or Additional Commissioner of Customs (Import), Air Cargo Complex, Sahar, Andheri (E), Mumbai;
- (ii) the Joint Commissioner or Additional Commissioner of Customs, Import and General Commissionerate, New Custom House, New Delhi;
- (iii) the Joint Commissioner or Additional Commissioner of Customs, (Airport and Air Cargo) Integrated Air Export Complex, Chennai;
- (iv) the Joint Commissioner or Additional Commissioner of Customs, C.R. Building, Queen's Road, P.B.No.5400, Bangalore,

for the purpose of adjudicating the matters relating to show cause notice pertaining to M/s Bosch Limited, Hosur Road, Adugodi, Bangalore (Karnataka)-560030 and others issued *vide* DRI F.No.50D/57/2011-CI/1472 to 1477, dated the 12th May, 2014 and corrigendum issued *vide* DRI F.No.50 D/57/2011-CI/2034 to 2039, dated the 8th July, 2014 issued by the Additional Director (CI), Directorate of Revenue Intelligence, New Delhi.

[F.No. 437/76/2014-Cus.IV]

(R.P.Singh)
Director (Customs)